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PATNA HIGH COURT

Notification

14th May 2026

**ADDENDA AND CORRIGENDA TO
THE CRIMINAL COURT RULES OF THE HIGH COURT OF
JUDICATURE AT PATNA (VOLUME-I)**

C.S. No. – 104

No. Adm. (Rules) Dept. (IX-02-2026) 395(R).—The following amendment is made in Form- C prescribed under Rule- 62-A, Chapter- X, Part- I of the Criminal Court Rules of the High Court of Judicature at Patna (Volume- I) with immediate effect:-

1. The existing tabular formats provided under the heading “List of Prosecution/ Defence/ Court Exhibits” in Form- C prescribed under Rule- 62-A, Chapter- X, Part- I of the Criminal Court Rules of the High Court of Judicature at Patna (Volume- I) are substituted with the following formats:-

FORM C

All trial Courts dealing with criminal matters shall, at the conclusion of the judgment, incorporate tabulated charts summarizing:- (a) Witnesses examined, (b) Documents exhibited, and (c) Material objects (muddamal) produced and exhibited. These charts shall form an appendix or concluding segment of the judgment and shall be prepared in a clear, structured and easily comprehensible format.

LIST OF PROSECUTION/DEFENCE/COURT WITNESSES

A. Prosecution

RANK	NAME	NATURE OF EVIDENCE (Eye-witness, Witness of last seen circumstance, Medical Jurist/ Medical Witness, Investigating Officer, Complainant/ First Informant, Police Witness, Expert Witness, Panch Witness, Other witness)
PW1		
PW2		

B. Defence Witnesses, if any:

RANK	NAME	NATURE OF EVIDENCE (Eye-witness, Witness of last seen circumstance, Medical Jurist/ Medical Witness, Investigating Officer, Complainant/ First Informant, Police Witness, Expert Witness, Panch Witness, Other witness)
DW1		
DW2		

C. Court Witnesses, if any:

RANK	NAME	NATURE OF EVIDENCE (Eye-witness, Witness of last seen circumstance, Medical Jurist/ Medical Witness, Investigating Officer, Complainant/ First Informant, Police Witness, Expert Witness, Panch Witness, Other witness)
CW1		
CW2		

LIST OF PROSECUTION/DEFENCE/COURT EXHIBITS

A. Prosecution:

Sl. No	Exhibit Number	Description (Inquest Panchnama/ Memo, Recovery Panchnama/ Memo, Arrest Memo, Post-mortem Report, FSL Report, other exhibit)	Proved by/ Attested by
1	Exhibit P-1		
2	Exhibit P-2		

B. Defence:

Sr. No	Exhibit Number	Description (Inquest Panchnama/ Memo, Recovery Panchnama/ Memo, Arrest Memo, Post-mortem Report, FSL Report, other exhibit)	Proved by/ Attested by
1	Exhibit D-1		
2	Exhibit D-2		

C. Court Exhibits

Sr. No	Exhibit Number	Description (Inquest Panchnama/ Memo, Recovery Panchnama/ Memo, Arrest Memo, Post-mortem Report, FSL Report, other exhibit)	Proved by/ Attested by
1	Exhibit C-1		
2	Exhibit C-2		

D. Material Objects/ Muddamals:

Sl. No	Material Object Number	Description (Weapon of Offence, Clothing of accused/ victim, Mobile Phone/ Electronic Object/ Vehicle, Purse/ earrings/ identity card, other Material Objects)	Proved by/ Attested by
1	MO-1		
2	MO-2		

Note:

1. In complex cases, such as conspiracies, economic offences or trials involving voluminous oral or documentary evidence, the list of witnesses and exhibits may be substantially long. Where the number of witnesses or documents is unusually large, the trial Court may prepare charts only for the material, relevant, and relied-upon witnesses and documents, clearly indicating that the chart is confined to such items. This ensures that the charts remain functional reference tools rather than unwieldy compilations.
2. The aforesaid directions shall apply, mutatis mutandis, to all witnesses examined and all evidence adduced by the defence.
3. The specimen charts provided herein shall ordinarily serve as the standard format to be followed by all the trial Courts.

**By order of the Court,
SHIV GOPAL MISHRA,
Registrar General .**

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